BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 116/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

Name of the Company:

Allahabad Bank

V/s.

Gujarat Foils Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. M.A. Solamkitor P.G.Desai

Mr. Nauelish Chudger? Adv. ? Respondent? Fil ilb. M13. Nounawati
Associates ORDER

Learned Advocate Mr. M A Solanki i/b Learned Advocate Mr. Pranav Desai present for Financial Creditor/ Petitioner. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

At request of learned Counsel for Petitioner for hearing reply arguments.

List the matter on 08.11.2017 before special Bench Single Member since the matter is part heard matter.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 26th day of October, 2017.